

IN THE INCOME TAX APPELLATE TRIBUNAL
“B” BENCH : BANGALORE

BEFORE SHRI N.V. VASUDEVAN, JUDICIAL MEMBER AND
SHRI JASON P. BOAZ , ACCOUNTANT MEMBER

ITA No.1327/Bang/2013
Assessment year : 2006-07

M/s. Poornima Cargo Movers, Site No.93, D,.No.192/2, Kudumbur, Baikampady, Mangalore. PAN; AAIFP 3979M	Vs.	The Income Tax Officer, Ward 1(1), Mangalore.
APPELLANT		RESPONDENT

Appellant by	:	Shri P. Dinesh, Advocate
Respondent by	:	Dr. P.K. Srihari, Addl. DICT(DR)

Date of hearing	:	29.04.2015
Date of Pronouncement	:	14.05.2015

ORDER

Per N.V. Vasudevan, Judicial Member

This appeal by the assessee is directed against the order dated 02.04.2012 of the CIT(Appeals), Mysore relating to assessment year 2006-07.

2. The Id. counsel for the assessee has filed assessee's letter dated 30.9.2014 seeking withdrawal of the appeal stating that on a rectification

application filed by the assessee, the CIT(Appeals) has allowed the claim of assessee. The Id. counsel for the assessee thus prayed that withdrawal of the appeal may be permitted.

3. We have heard both the parties. The prayer of the Id. counsel for the assessee is accepted and the appeal is dismissed as withdrawn.

Pronounced in the open court on this 14th day of May, 2015.

Sd/-

(JASON P. BOAZ)
Accountant Member

Sd/-

(N.V. VASUDEVAN)
Judicial Member

Bangalore,
Dated, the 14th May, 2015.

/D S/

Copy to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT, Bangalore.
6. Guard file

By order

Assistant Registrar/
Senior Private Secretary
ITAT, Bangalore.